

**Central Administrative Tribunal
Madras Bench**

OA/310/00049/2021

Dated the 31st day of March Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

C.Rajarathinam,
S/o J.Chinnaraj,
No.30, F4, Muthiyal Street,
Alandur, Chennai 600 016.Applicant
By Advocate **M/s.R.Malaichamy**

Vs.

1. Union of India, rep by the
Secretary,
M/o Finance,
Department of Expenditure,
North Block,
Room No.76,
New Delhi 110 001.
2. The Secretary,
M/o Communications,
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110 001.
3. The Assistant Director General(Estt.),
M/o Communications,
Department of Posts,
Establishment Division/P.A.P.Section,
Dak Bhavan, Sansad Marg,
New Delhi 110 001.

4. The Assistant Director General (SPG),
M/o Communications,
Department of Posts,
Personnel Division,
Dak Bhavan, Sansad Marg,
New Delhi 110 001.
5. The Assistant Director General (GDS/PCC),
M/o Communications,
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110 001.
6. The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai 600 002.
7. The Postmaster General,
(Mails & BD),
Chennai 600 002.
8. The Senior Accounts Officer,
(Pay Group),
O/o the General Manager,
(Postal Accounts & Finance),
Tamil Nadu Circle,
Chennai 600 008.
9. The Senior Accounts Officer,
O/o the Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai 600 002.

..Respondents

By Advocate **Mr.R.S.Krishnaswamy**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“To call for the records of the 3rd respondent pertaining to his order which is made in F.No.41-03/2020-PAP dated 20.8.2020, the order of 8th respondent made in No.1151/PG/GE III/CR/ES/2020-2021 dated 10.12.2020 and the order of 9th respondent made in No.APA/Bill 1/Drawal dlgs/2020 dated 20.1.2021 and set aside the same; consequent to,

direct the respondents not to withdraw the bunching pay benefits given to the applicant; and

To pass such further or other orders as this Tribunal may deem fit and proper in the circumstances of the case.”

2. Heard Mr.R.Malaichamy for the applicant and Mr.R.S.Krishnaswamy for the respondents. Perused the OA and all the documents. The respondents have also filed a short reply.

3. At the time of hearing, counsel for the respondents submits that the applicant has not made any representation against the impugned order at any time and if he makes a representation, it will be considered as per law.

4. Counsel for the applicant also submits that he may be permitted to submit a representation and this OA may be disposed of with a direction to the respondents to consider his representation in a time bound manner.

5. Hence, without going into the merits of the case, this OA is disposed of with a liberty to the applicant to make a comprehensive representation within 15 days from the date of this order. The respondents are directed to consider the said representation

as per law and pass a reasoned and speaking order within 2 months, thereafter. Until the disposal of the said representation, there shall not be any recovery from the applicant.

6. OA is disposed of. No costs.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

31.03.2021

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